

CHANDIGARH BENCH

O.A.N0.060/00357/2020 Decided on: 04.01.2021

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Picha Muttu, age 62 years, husband of Late Smt. Nilma @ Neelma, Resident of House No. 1153, Indra Colony, Manimajra, U.T. Chandigarh "Group D" (deceased) through his legal representatives/heirs:-

- 1. Raj Kumar, aged about 41 years son of Late Sh. Picha Muttu R/o H.No. 1153, New Indra Colony, Manimajra, U.T. Chandigarh.
- 2. Shashi Kumar, aged about 31 years son of late Sh. Picha Muttu R/o H.no. 1153, New Indra Colony, Manimajra, U.T.Chandigarh.

.... Applicant

(BY ADVOCATE: MR. BARJESH MITTAL)

VERSUS

- 1. Union Territory, Chandigarh Administration through its Secretary, Engineering Department, U.T. Civil Secretariat, Sector 9-D, Chandigarh.
- 2. Chief Engineer, Union Territory, Chandigarh Administration, U.T. Civil Secretariat, Sector 9, Chandigarh.
- 3. Executive Engineer, Horticulture Division No.2, U.T. Chandigarh Administration, Sector- 23, Chandigarh.

Respondents

(BY ADVOCATE: MR. NAVMOHIT SINGH)



ORDER (ORAL) HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

- 1. Learned counsel for the applicant states that he has moved an M.A. No.060/01549/2020 under section 18 of the C.A.T (Procedure) Rules, 1987 for impleading the legal heirs of the applicant as the applicant in the O.A. has since unfortunately expired on 6.9.2020.
- 2. Mr. Navmohit Singh, learned counsel for the respondents states that he has received a copy of the M.A. in advance and has no objection to allowing the same.
- 3. M.A.No.060/01549/2020 is, therefore, allowed and the legal heirs are impleaded as applicants in place of the Original Applicant. Amended memo of parties is also taken on record.
- 4. The learned counsel for the respondents states that the respondent department has already regularized services of the deceased employee and has passed necessary orders on 16.12.2020. The order is available and is taken on record.
- 5. In view of the order dated 16.12.2020, which the learned counsel for the applicant is also in receipt, we direct the respondents to now make necessary payment of arrears of pension and all the dues as per Rules and Instructions to the legal heirs within a period of three months of the receipt of a certified copy of this order.
 - 6. O.A. stands disposed of with above observations.
 - 7. No order as to costs.

(AJANTA DAYALAN)
MEMBER (A)

Place: Chandigarh Dated: 04.01.2021

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